| 89 Written Anso | vers [| 30 JUNE | 1980] to Questions | 90 |
|--|------------------------------------|--------------------------------|---|-----------|
| servicemen under D force til <u>1</u> 31.1.1975. | .G.R. poli | cy in | I 2 8 | · · · · · |
| (c) According to the secently for award listributorships etc. the ed quotas have been a | of dealer. _e underme | ships/ ntion_ | 16. Mizoram | • • |
| erent sections of the | society: | | 18. Orissa 243 | 2 |
| | | · | 19. Punjab 785 | 3 |
| cheduled Castes/Schedule | d Tribes of | 0/ | 20. Rajasthan . 612 | 1 |
| Inemployed Graduate/En | - | 5 70 5% | 21. Sikkim 7 | |
| hysically handicaped | 100 | % | 22. Tamilnadu . 1057 | |
|)efence personnel disable var and war-widows | | % | 23. Tripura 5 | |
| commercial Consideration | | % | 24. Uttar Pradesh . 1469 | |
| Statemen | t | | | |
| ہے۔ ہے۔ میں میں محمد ویے محمد ہے۔ | | ا المراجعة المراجعة المراجع | | 1 |
| ame of State/Union N | umber Nu | mber | 26. Chandigarh . 16 | |
| Ο | utlet ga | Cooking tribu- | 27. Delbi . 226 28. Dadra and Nagar | |
| sh | ips tor | s sub- stribut- | Haveli 1 | |
| | -4-80 tors | s/as on | 29. Goa, Daman & Diu 62 | |
| | | -3-80 | 30. Pondicherry . 19 | |
| I 2 | 3 | 4 | TOTAL 11779 | 10 |
| 1. Andhra Pradesh | 939 | 88 | , | |
| 2, Arunachal Pradesh | 6 | ••• | Pruning Obsolete Law | 's |
| 3. Assam | 119 | 10 | | |
| 4. Andaman & | Ū | | 1240. SHRI SYED SHAHAR Will the Minister of LAW, J | |
| Nicobar . | Ĭ | | AND COMPANY AFFAIRS be | |
| 5. Bihar | 678 | 55 | to state: | |
| 6. Gujarat | 789 | 112 | (a) whether Government | nron |
| 7. Haryana | 385 | 87 | to prune the law books of | |
| 8. Himachal Pradesh | 46 | I | lete, out-of-date and i | neffect |
| 9. Jammu & Kashmir | 90 | 20 | laws; | - |
| o. Karanataka . | 764 | 62 | (b) whether Governmen | nt ha |
| 11. Kerala | 386 | 23 | made a systematic study of | f exist |
| 12. Madhya Pradesh | 720 | 57 | laws to determine areas of and identify acts which wer | |
| 13. Maharashtra | 1282 | 293 | to be hardly applicable in | pract |
| 0 | 17 | ~95 I | over the years; and | •••• |
| | • / | 1 | 1 | |
| 14. Meghalaya 15. Manipur | 4 | r | (c) if so, what are the d | etails |

ni.

to Questions

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THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) A sysmatic study of all existing laws is done by Government continuously and legislation is undertaken periodically by which enactments which have ceased to be in force or have become obsolete or retention whereof as separate Acts is unnecessary are repealed. The last of such legislations were passed in 1974 and 1978. (Vice Repealing and Amending Act, 1974). (

Vacancies of Judges in various High Courts

1241. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some panels of names for appointment as High Court Judges approved by the Governor of the State and the Chief Justice of the High Court concerned have been pending with the Central Government for a long time; and

(b) if so, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) Some proposals have been received. I_n the case of two High Courts the proposals have been approved. The others are under the consideration of Government and wherever required consultations with the various constitutional authorities are being completed.

Demand of higher royalty on crude Oil produced in Assam

1242. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Government of Assam has been representing to the Central Government for a higher royalty on crude oil produced in Assam;

(b) if so, what is Governments reaction thereto;

(c) what is the quantity of the crude oil produced in Assam and in the rest of the country and what quantity was imported during 1977, 1978 and 1979; and

(d) whether Government have made any estimates of the additional cost to the economy, if all the crude oil produced in Assam were to be processed in Assam itself?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) It has been decided that the existing rate of royalty on crude oil and casing head condensate would continue till it is reviewed in 1986.

(c) The quantity of crude oil produced in Assam and in the rest of the country is as under:

1977-78 (Million Tonnes)

1978-79 1979-80 (Million (Million Tonnes) Tonnes)

10. 763

11.633 *11.767

*(Provsional)

The quantity of crude oil imported is as under :---

| fillion tonnes | Million tonnes | Million tonnes |
|----------------|-------------------|-------------------|
| 1977 | 1978 | 1979 |
| 14. 55 | 14.89 | * 15.45 |

* (Provisional)

(d) No, Sir.

1.17